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LOK SABHA

Tuesday, 14th December, 1954.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

11-56 A.M.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS, DEFENCE SERVICES, 1952-53 AND COMMERCIAL APPENDIX THERETO AND AUDIT REPORT DEFENCE SERVICES, 1954.

The Minister of Revenue and Defence Expenditure (Sbri A. C. Guha): I beg to lay on the Table a copy of each of the following papers, under article 151(1) of the Constitution:

- (i) Appropriation Accounts of the Defence Services for the year 1952-53. [Placed in Library. See No. S-483/54.]
- (iii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1952-53. [Placed in Library. See No. S-484/54.]
- (iii) Audit Report, Defence Services, 1954 (including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1952-53) [Placed in Library. See No. S-485/54.]

CORRECTION OF ANSWER TO STARRED QUESTION

The Deputy Minister of External Affairs (Shri Anil K. Chanda): The statement, "My colleague tells me that the appointments were made in consultation with us", made by the Prime Minister in reply to a supplementary by Shrimati Tarkeshwari Sinha arising from question No. 862 asked in the House on the 13th September 1954, was inaccurate as subsequent enquiries revealed that the appointments of U.N. Observers are not made by the U.N. Organisation in consultation with the Government of India. Monthly lists of Military Observers and staff of U.N. are, however, received by us. I therefore, seek the permission of the House to correct the earlier statement which may be substituted by the following:

"My colleague tells me that the appointments were not made in consultation with us."

BUSINESS OF THE HOUSE

STATEMENT RE: ORDER OF GOVERNMENT BUSINESS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): On Tuesday, the 7th December 1954, I announced on the floor of the House the order of Government business for the remaining part of the session. As some unavoidable delay has occurred in introducing the Prevention of Disqualification (Parliament and Part 'C' States Legislature) Amendment Bill, 1954, this Bill will be put down for consideration and passing after the voting of the Supplementary Demands for Grants in respect of Andhra.